

National Company Law Tribunal

Allahabad Bench

CP NO. 121/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2018

NAME OF THE COMPANY: *Sanjeev Agarwal V/s Om Kaleshwar Colony's gr*
Pvt. Ltd.

SECTION OF THE COMPANIES ACT/ I & B CODE: U/S *241/244 of the Companies Act, 2013*

Sl. NO.	Name	Designation	Representation	Signature
1.	<i>Rajnish Sinha</i>	<i>Adv.</i>	<i>Petitioner</i>	<i>Rajnish Sinha</i>
2.	<i>Ashish Kr. Srivastava</i>	<i>Adv.</i>	<i>Reps no 2 & 4</i>	<i>AS</i>
3.	<i>Anil Kumar</i>	<i>PCS</i>	<i>Petitioner</i>	<i>Anil K.</i>
4.	<i>Uday Chandani</i>	<i>Adv.</i>	<i>Resp. - 3</i>	<i>Uday</i>
5.	<i>Abhishek Mishra</i>	<i>Adv.</i>	<i>Resp. 3.</i>	<i>Abhishek</i>
6.	<i>Prabhat Kumar Chatterjee</i>	<i>Nominee Director (Syndicate Bank) Chief Manager</i>	<i>In Person</i>	<i>Chatterjee</i>

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Sri Rajnish Sinha, Advocate for the petitioner. Sri Ashish Kumar Srivastava, Advocate for the Respondent No. 2 & 4. Sri Uday Chandani along with Abhishek Mishra for Respondent No.3. He files reply to the main Company Petition. However, the amount of cost is yet to be paid. Hence, one-week time is further granted.

The petitioner counsel is at liberty to file rejoinder to the reply. A copy thereof be served in advance to the respondent counsel.

It is further reported by counsel for both the parties that pleadings in the present matter are almost complete. Hence, the case is fixed for pre final hearing conference.

Meanwhile, both the parties are at liberty to file documents in support of their case. If, they are willing so by exchanging copy of the same with each other.

The matter to be listed on 19th February, 2018.

Later on

Sri Prabhat Kumar Chatterjee, Nominee Director, Chief Manager of Syndicate Bank appears.

Date: 24/01/2018

Typed by

Jyoti

(Stenographer)

Sd
H.P. Chaturvedi,
Member (Judicial)